To,

All Principal Chief Commissioners/Chief Commissioners of Customs
All Principal Commissioners/Commissioners of Customs

Sir/Madam,

Sub :- Departmental Examination for Confirmation of Appraiser/Examiner and Preventive Officer in the month of August 2015 – reg.

In accordance with the letter F.No.A-34011/1/2003-Ad.III A dated 13.08.2003 of CBEC, D.O. letter F.No. I(15)3/2005-NACEN/8511 dated 17.10.2005 of Addl. Director General, NACEN, Faridabad, and letters F.No.VI/Estt/36/02/2012- NACEN dated 27.01.2015 and 16.02.2015 from Additional Director (Exam), NACEN, Faridabad forwarding the Annual Calendar of Departmental Examination for the year 2015-2016, it has been decided to conduct the next Departmental Examination for Confirmation as Appraiser/Examiner and Preventive Officer in the month of August 2015 as per Departmental Examination (Central Excise and Customs) Rules 2008 dated 20.12.08. The schedule of the examination and syllabi are separately given in Annexure I & II.

2. It is requested that necessary instructions be given to the respective Cadre Controlling Authorities to make arrangements to conduct the examination on the scheduled dates.

3. NACEN, Mumbai shall make arrangements for sending the question papers to the concerned Commissionerate Head Quarters. The dispatch/distribution of the packets containing question papers intended for various centers of examination may be
done at the Commissionerates’ end. This would ensure timely receipt of the question papers at the examination centre.

4. In order to enable this Academy to plan preparation of the requisite number of question papers and their timely dispatch, requirements of each Commissionerate may be sent in the prescribed proforma vide **Annexure-III** to Shri V. Parmesh, Assistant Director, NACEN, Post Office Lane, Bhandup (East), Mumbai- 400 042 (Tel No.022-25666774/Fax No.25666780) so as to reach this office by **30.06.2015**. Beyond this date, it may not be possible to consider request for increase in the number of candidates. While informing the requirement, the post for which the examination is to be conducted should be clearly mentioned.

5. Efforts would be made to ensure that question papers reach you by **20.07.2015**. However, it is requested to closely monitor the receipt of the sealed packets of the question papers, intended for various examination centers under your charge and any variation on account of non-receipt of the question papers may be brought to the notice of the undersigned immediately.

6. The Cadre Controlling Authorities may inform the eligible officers who are on deputation with/to the Directorates/Departments/Organizations and include their requirements also.

7. The Cadre Controlling Authorities may ensure satisfaction of the eligibility criteria of the candidates as the same would fall outside the purview of NACEN and hence no correspondence on this account need to be forwarded to NACEN, Mumbai.

Confirmation of receipt of this communication may be sent by FAX/Speed Post.

Yours faithfully,

( NARESH PENUMAKA )
ADDITIONAL DIRECTOR GENERAL

Encl.: As above
ANNEXURE - I

Departmental Examination of Appraiser/Examiner/Preventive Officer for confirmation.

AUGUST – 2015

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Paper</th>
<th>Subject</th>
<th>Date</th>
<th>Time</th>
<th>Marks</th>
<th>Passing Marks</th>
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<tr>
<td>1</td>
<td>PAPER-I</td>
<td>Customs Law (without books)</td>
<td>05.08.2015</td>
<td>1000 hrs to 1300 hrs</td>
<td>100</td>
<td>50</td>
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<td>2</td>
<td>PAPER-II</td>
<td>Customs &amp; Allied Law (with books)</td>
<td>05.08.2015</td>
<td>1400 hrs to 1700 hrs</td>
<td>100</td>
<td>50</td>
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<td>3</td>
<td>PAPER-III</td>
<td>Law Allied to Customs &amp; Service Regulations (with books except CCS (Conduct) Rules)</td>
<td>06.08.2015</td>
<td>1000 hrs to 1300 hrs</td>
<td>100</td>
<td>50</td>
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<td>4</td>
<td>PAPER-IV</td>
<td>Local orders of the Custom House</td>
<td>06.08.2015</td>
<td>1400 hrs to 1700 hrs</td>
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<td>5</td>
<td>PAPER-V</td>
<td>Commercial Practice, Mercantile Law, Economic &amp; Commercial Geography and General Knowledge</td>
<td>07.08.2015</td>
<td>1000 hrs to 1300 hrs</td>
<td>100</td>
<td>50</td>
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<td>6</td>
<td>PAPER-VI</td>
<td>Hindi</td>
<td>07.08.2015</td>
<td>1400 hrs to 1600 hrs</td>
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ANNEXURE – II

SYLLABUS FOR APPRAISERS AND EXAMINERS

PAPER – I – CUSTOMS LAW
(WITHOUT BOOKS)

1. The customs Act, 1962
2. The Customs Manual (Latest edition)
3. The central Appraising Manual
5. The Indian Customs Electronic Data Inter-change system Handbook for Customs officers.

PAPER-II – CUSTOMS & ALLIED LAW (WITH BOOKS)

1. The Customs Act, 1962 and the rules and regulations made there under.
2. The customs Tariff Act, 1975 and all other Acts for the time being in force imposing duties of Customs on goods imported into or exported out of India.
4. The special Economic Zones Act, 2005
5. Export Incentive Schemes Export oriented units, duty exemption entitlement certificate, duty entitlement pass book, Export promotion capital goods, duty free replenishment certificate, etc.
6. The Provisional Collection of Taxes Act, 1931 (16 of 1931)

8. Narcotics Drugs and Psychotropic Substances Act, 1985 (61 of 1985)


10. Imposing cess on various commodities.


13. The Indian stamp act, 1899 (II of 1899), section 2(5) and schedule I, Articles 15, 19, 24, 26 and 34.


PAPER-III -

LAW ALLIED TO CUSTOMS AND SERVICE REGULATIONS (WITH BOOKS EXCEPT GOVERNMENT SERVANT’S CONDUCT RULES)

1. The foreign Trade (Development and Regulation) Act, 1922.

2. The Indian Evidence Act, 1872.

3. The central civil services(conduct)rules, 1964.

5. The central civil services (classification, control and appeal) rules 1965.


PAPER – IV LOCAL ORDERS OF THE CUSTOM HOUSE

1. Board circulars and instructions.


3. Local supplement to the Customs Manual.

4. Rules and orders in force in the local custom house which are included in the standing orders and the Departmental orders and all instructions relating to the particular Customs house which are contained in the manual of the Customs House.

PAPER – V
COMMERCIAL PRACTICE, MERCANTILE LAW, ECONOMIC AND COMMERCIAL GEOGRAPHY AND GENERAL KNOWLEDGE).

1. Mercantile Law- only general knowledge will be required.

2. Commercial practice- only general knowledge will be required.

3. Elementary Banking and Accountancy.

4. Geography- Geography of the world; knowledge of the situation of countries with their principal sea port trade routes and articles of commerce and their overseas possessions. Particular knowledge will be required of the physical and commercial geography of India.

5. General knowledge – The candidate will be expected to be able to write a précis and answer questions involving the use of common English phraseology with some knowledge of current affairs.
PAPER – VI  HINDI

The examination in Hindi will comprise the following.

1. Translation of a passage from English to Hindi and from Hindi to English.
2. Correction of sentences and giving Hindi words equivalents for English words.
3. Answer from the Hindi passage.
5. Reading of petitions and documents written in manuscripts in Hindi.
6. Classification of Official Language Act, 1963 (19 of 1963) and

Note: The candidates are advised to study the following books.

1. Rashtriya Bhasha parts I to IV Indian press Ltd, Allahabad.
2. Hindi Rachana Parts I to III Dakshin Bharat Hindustani Parchar sabha Madras.

PAPER – VII  VIVA VOICE

THE CANDIDATES WILL BE EXAMINED ORALLY TO TEST THEIR GENERAL FITNESS FOR SERVICE BY A BOARD OF EXAMINERS WITH THE COMMISSIONER AS CHAIRMAN AND TWO OFFICERS NOT LOWER IN RANK THAN ASSISSTANT COMMISSIONERS AS MEMBERS.
PAPER - I - CUSTOMS LAW
(WITHOUT BOOKS)

1. The customs Act, 1962

2. The Customs Manual (Latest edition)

3. Preventive service Manual


5. The Indian Customs Electronic Data Inter-change system
   Handbook for Customs officers.

PAPER-II - CUSTOMS & ALLIED LAW (WITH BOOKS)

1. The Customs Act, 1962 and the rules and regulations made there under.

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10. Imposing cess on various commodities.


13. The Indian stamp act, 1899 (II of 1899), section 2(5) and schedule I, Articles 15, 19,24,26 and 34.


PAPER-III

LAW ALLIED TO CUSTOMS AND SERVICE REGULATIONS (WITH BOOKS EXCEPT FOR ITEM NO. 5)


2. The Indian Evidence Act, 1872.


5. The central civil services(conduct)rules, 1964.

7. The central civil services (classification, control and appeal) rules 1965.


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(WITHOUT BOOKS)

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** PLEASE GIVE THE EXACT TELEPHONE NO. OF THE OFFICER WHO WILL BE RESPONSIBLE FOR CONDUCTING THE EXAMINATION, SO THAT THIS ACADEMY CAN CONDUCT THE PERSON IN CASE OF ANY EMERGENCY.